

FORM TM-27

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee : Rs.500

Application for leave to intervene in proceedings relating to the rectification of the register or the removal of trade mark from the register or the cancellation of a collective mark or certification trade mark from the register.

rule 94, 133, 139.

In the matter of the Trade Mark

No..... registered in the name of
.....in class

I (we)'.....

hereby apply for leave to intervene in the proceedings relating to the rectification or removal of the entry in the register in respect of the above mentioned trade mark .

My (our) interest in the Trade Mark.....

All communications relating to this application may be sent to the following address in India:-

.....

.....

Dated thisday of20.....

2.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks,

The Office of the Trade Marks Registry at 3.....

1. State full name, address and nationality

2. Signature

3. State the name of the place of the appropriate office of the Trade Marks Registry

(See Rule 4).

